

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00727/2018**

Jabalpur, this Friday, the 03<sup>rd</sup> day of August, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Maya Bai,  
W/o Late Ram Sharan Patel,  
Aged about 50 years,  
R/o Village-Amana,  
Post Khitola, Teh-Majholi,  
District-Jabalpur (M.P.)

**-Applicant**

(By Advocate –**Shri A.K. Pare**)

**V e r s u s**

1. Union of India,  
through its Secretary,  
Ministry of Communication  
& Information Technology  
Department of Post,  
Dak Bhawan,  
Sansad Marg,  
New Delhi-110001

2. Chief Postmaster General,  
Madhya Pradesh Circle,  
Hoshangabad Road,  
Bhopal-462012 (M.P.)

3. Assistant Post Master General (Staff),  
O/o Chief Postmaster General,  
Madhya Pradesh Circle,  
Hoshangabad Road,  
Bhopal-462012 (M.P.)

4. Superintendent of Post Offices,  
Jabalpur Division,  
Jabalpur (MP) 482001

**- Respondents**

(By Advocate –**Shri S.P. Singh**)

**ORDER (Oral)****By Navin Tandon, AM:-**

The applicant is the widow of late Shri Ram Sharan Patel who was posted as Gramin Dak Sevak (GDS) at Lamethaghat Post Office in the postal department.

2. While in service, the applicant's husband died in a road accident on 17.07.2015. She was informed by the respondents on 20.02.2017 (Annexure A-2) that there is no provision of pension to the widow /dependant of GDS. However, she can file her application for grant of compassionate appointment. Accordingly, she submitted her application dated 02.05.2017 (Annexure A-3), which the learned counsel for the applicant submits that she has still not been received any response to it.

3. Learned counsel for the applicant submits that the applicant would be satisfied if a direction may be given to the competent authority of the respondents to consider and decide her application dated 02.05.2017 (Annexure A-3) in a time bound fashion.

4. Shri S.P. Singh, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's application dated 02.05.2017 (Annexure A-3) with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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